

TAMIL NADU GOVERNMENT GAZETTE EXTRAORDINARY NO. 229

**FINANCE DEPARTMENT
(Salaries)**

PROCUREMENT OF INDIGENOUS COAL BY TAMIL NADU ELECTRICITY BOARD FROM THE PUBLIC SECTOR UNDERTAKINGS OF GOVERNMENT OF INDIA AT THE PRICES AS NOTIFIED BY THE GOVERNMENT OF INDIA AND IMPORT OF COAL THROUGH MMTC AT NEGOTIATED PRICE UNDER TAMIL NADU TRANSPARENCY IN TENDERS ACT.

(G.O.Ms.No.417, Finance (Salaries), 28th August 2009, Aavani 12, Thiruvalluvar Aandu – 2040.)

No.II(2)/FIN/447(d)/2009.

Under clause (f) section 16 of the Tamil Nadu Transparency in Tenders Act,1998 (Tamil Nadu Act 43 of 1998), the Governor of Tamil Nadu hereby makes the following amendment to the Finance Department Notification No.121 published at page 1 of Part II – Section 2 of the Tamil Nadu Government Gazette Extraordinary, dated the 28th April 2008.

K. GNANADESIKAN,
Secretary to Government.